

13
S.L NO...

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

O.A. No. 39/2025/EZ

IN THE MATTER OF:

PARIJAT MULLICK & ORS.

.....APPLICANTS

VERSUS

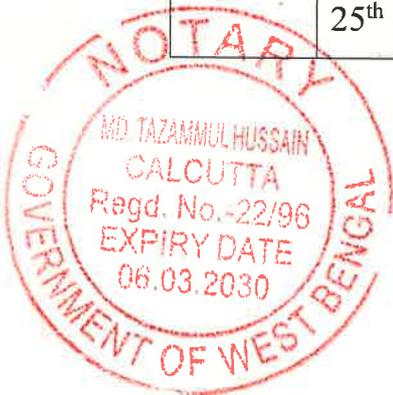
THE STATE OF WEST BENGAL & ORS.

.....RESPONDENTS

COUNTER AFFIDAVIT BY THE RESPONDENT NO. 8,
SHIVANGANA STEELS

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Priyabrata Thakur

FILED BY

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ADVOCATE ON RECORD
TEMPLE CHAMBERS,
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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

O.A. No. 39/2025/EZ

In the matter of:

Parijat Mullick & Ors.

.....Applicants

Versus

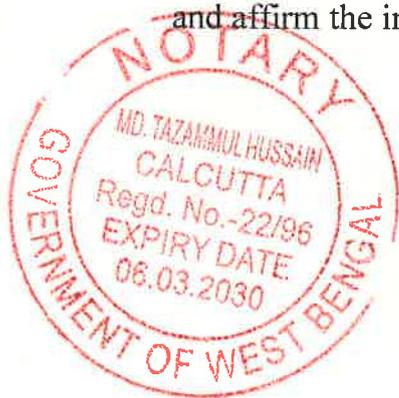
The State of West Bengal & Ors.

.....Respondents

COUNTER AFFIDAVIT BY THE RESPONDENT NO. 8,
SHIVANGANA STEELS

I, Phool Chand Jaiswal, son of Ram Bahal Jaiswal, aged about 54 years, by faith – Hindu, by occupation – Business, residing at Hatiara, Helabattala, New Town, North 24 Parganas, West Bengal – 700 157, do hereby solemnly affirm and say as follows:

1. I am the Proprietor of M/s. Shivangana Steels and am running the business at 237A/1B, Satin Sen Sarani, Ghora Gali, Bagmari, Kolkata – 700 054. I am well conversant with the facts and circumstances of the present case and as such am competent to make and affirm the instant affidavit.



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2. I say that I have since been served with a copy of the Original Application and have gone through the same and understood the contents, meaning and purport thereof.

3. Before dealing with the allegations made in the application, I state the following:

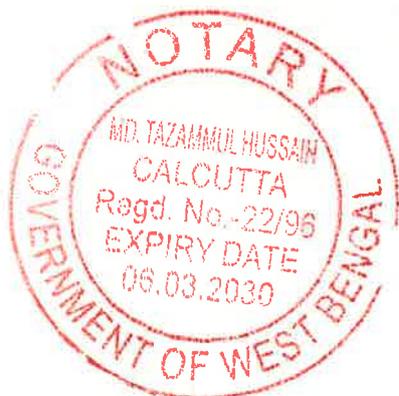
i. At the outset, I would like to say that I have been running the business from the said premises for a long period of time and I am holding all the required licenses for running the said business.

A copy of the trade license is annexed hereto and marked with the letter "A".

ii. I say that on much prior to filing of this application, on 14th November, 2022 I have made a complaint before the Officer-in-Charge, Narkeldanga Police Station against the Applicant No. 1, being Mr. Parijat Mullick.

A copy of the complaint dated 14th November, 2022 is annexed hereto and marked with the letter "B".

iii. I say that in the said complaint, it was stated that the Applicant No. 1 had taken a loan of Rs. 70,000/- (Rupees Seventy Thousand) only from me and had promised to return the same as soon as possible. However, the Applicant No. 1 stopped



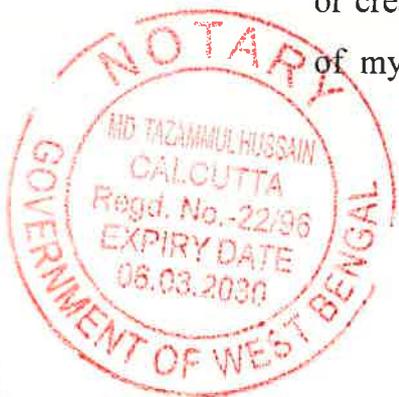


refunding any money after making a payment of Rs. 30,000/- (Rupees Thirty Thousand) only.

- iv. I had on various occasions requested the Applicant No. 1 to refund the money, but the Applicant No. 1 did not pay any heed initially and later on he completely denied refunding any money and also threatened me with dire consequences.
- v. I further say that I had made a further complaint on 25th January, 2023 before the police authorities, but in such occasion also, the police authorities did not take any steps regarding my complaint.

A copy of the complaint dated 25th January, 2023 is annexed hereto and marked with the letter "C".

- vi. I say that the Applicant No. 1 has intentionally and deliberately filed the instant application with fabricated and concocted statements in order to malign me and harass me and also divert the attention of the Respondent authorities from his unethical behavior and fraudulent activities.
- vii. I further say that as will appear from the findings of the State authorities and the Pollution Control Board, it is well established that I am running the business as per the rules and regulations and norms of the trade. I have not deliberately caused any disturbance or create any nuisance in the surrounding areas of the premises of my business. Even as per the suggestion of the authority



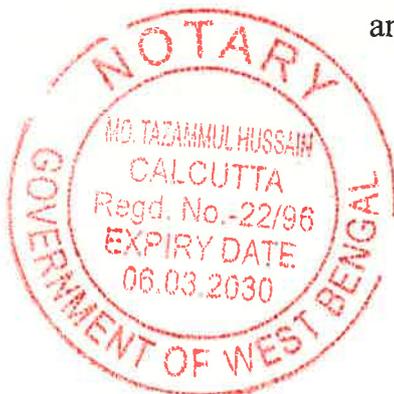
*

concerned, I have already installed rubber mattress in the floor of the premises as per Memo No. 0554-SI/WPB-2021/P-4110.

A photo copy of the said Memo is enclosed hereto and marked with the letter "D".

Some Photographs evidencing that the floor has been covered with rubber pad to reduce sound is enclosed hereto and marked with the letter "E"

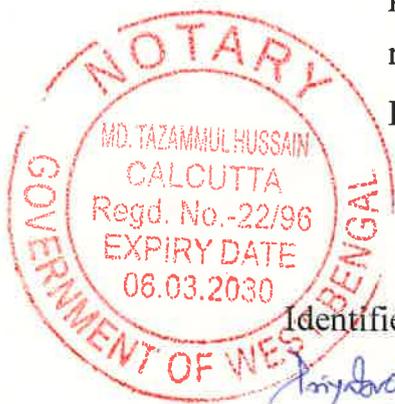
- viii. I also would like to say that in order to run my business, loading and unloading of materials are necessary and for such activity, for some time in the day, the transports involved in such de-loading and uploading are parked in the premises and the transports leave immediately once such activity is carried out.
- ix. In this context, I would like to further say that the vehicles of the Applicant No. 1 are constantly parked in the road of ingress and egress, which creates a lot of difficulty for me and my workers. However, the Applicant No. 1 deems such activity fit and proper but is adamant not to allow my vehicles to peacefully carry out the work of de-loading and uploading of materials.
- x. I further say that though I am running the business ethically and have all the required trade licenses and follow all the regulations and environmental norms. However, if the Hon'ble Tribunal



✕

directs me to take additional precautions, I shall adhere to all such directions placed upon me.

4. I say that save and except what have been stated hereinabove and what are matters of record, I deny and dispute all the allegations made in the application. I say that the Applicants have deliberately filed the application to harass me and create disruptions in my business by making false, mala fide, concocted, self-scripted allegations.
5. I humbly submit that the application be dismissed in limine and with costs.
6. In such circumstances, the Hon'ble Tribunal may graciously be pleased to dismiss the application and pass orders as this Hon'ble Tribunal may deem fit and proper.
7. The statements made in paragraphs 1 to 4 including all sub-paragraphs are true to the best of my knowledge and belief and those made in paragraphs 5 and 6 are my humble submissions before this Hon'ble Tribunal.



Identified by me

Amrita Das
Advocate
W.B. 201/2001

Phool Chand Jaiswal

DEPONENT

Solemnly affirmed and declared
before me on Identification

MD. T. Hussain
MD. T. HUSSAIN Notary
City Civil Court
Kolkata

Regd. No. 22/96, Govt. of W.B.

01 AUG 2025

C.E. e-Demand

License Department, KMC



Kolkata Municipal Corporation [Licence Department]

e-Demand Notice for Renewal of Certificate of Enlistment for the Year : 2025-2026

C.E No : 0095 8201 2296

Demand Nature : PRIMARY(0)

Printed On 17/06/2025

M/S: SHIVANGANA STEELS

Name and Address of Proprietor/Partners/Director(s)/Karta/Manager:

PHOOL CHAND JAISWAL
237/A/1B SATIN SEN SARANI
KOLKATA 700054

Nature of Trade:

FACTORY OF FOOD & NON FOOD ITEMS - CABLE TRAY, STEEL RACK, OFFICE STEEL FURNITURE

Amount to be Paid by	Assessee No.	Area in Sq.ft.	Ward No.
31/03/2026		800	029

Last date of Renewal without Late Fine :

31/07/2025

Fees and Charges under the following sections of the K.M.C. Act 1980

Section No	Description (As per KMC Act, 1980)	Amount(Rs)
199	Certificate of Enlistment	1000.00
238(2)	Water Supply	1000.00
307	Drainage & Sewerage	250.00
435/435A	Non-Residential Use(NON A.C)	1200.00
	Processing Fee	100.00

Net Amount Payable (Rs.) :

3550.00

Total Amount in Words : Rupees Three Thousand Five Hundred Fifty only

Late Fine @ Rs.50/- per month will be charged after expiry of Last date of payment without late fine.

An additional Late Fine of Rs.100/- will be charged if not renewed on or before validity period.

Note:

This document is auto generated through computer system as per data submitted online by applicant himself ; respective department/ agencies/ institutions may verify documents/credentials from CE holders if so deem fit.

This Certificate of Enlistment is issued subject to the provisions of West Bengal Fire Services Act 1950 (to the extent applicable) and laws of land. Such onus for compliance lies with the certificate holder.

Please see instructions given in the next page before payment.

DO NOT WRITE ANYTHING OR PUT ANY MARK ANYWHERE OR TEAR ANY PART OF THE DOCUMENT.

Do Not Deface or Fold bar-Codes by any manner.

The payment made against this demand will be treated as valid Payment Receipt cum Certificate of Enlistment.



E. and O.E.

Municipal Commissioner
Kolkata Municipal Corporation
5, S.N. Banerjee Road
Kolkata - 700013

Please treat this as an application for renewing Certificate of Enlistment for the current Financial Year.

Signature of Certificate Holder

* কলকাতা পৌর প্রশাসনের অধীনে বিভিন্ন দোকান এবং ব্যবসাকেন্দ্রের সাইনবোর্ডে
বাধ্যতামূলকভাবে বাংলা ভাষায় লেখা হবে। অন্য ভাষায় সাইনবোর্ড লেখা
হলেও - ওই সাইনবোর্ডে বাংলা ভাষায় পৃথকভাবে লিখতে হবে।
* প্লাস্টিক ক্যাবিনেট বর্জন করুন

Food Business Operators including food business manufacturer etc under the Food Safety and Standard Act,2006
have to obtain the Registration Certificate/Licence under the said Act from FSSAI Authority.

TERMS AND CONDITIONS APPLICABLE UNDER ALL SECTIONS

1. C.E. stands for Certificate of Enlistment as per provisions of KMC Act 1980
2. নামকনক বাহালতেও লিখতে হবে, SIGNBOARD IS TO BE WRITTEN IN BENGALI TOO.
3. LATE FINE @Rs. 50/- per month will be charged after expiry of last date of renewal without late fine.
4. An additional Late Fine of Rs. 100/- will be charged if not renewed on or before validity period.
5. Counter payment can only be made on week days and not on Holidays/Sundays. Even if, the last date for payment without late fine falls on any Holiday/Sunday, CE holders can make payment only through KMC website.
- * ONLINE PAYMENT FACILITY IS AVAILABLE IN OUR WEB PORTAL <https://www.kmcgov.in>
6. CAUTION : For any information, change / correction, contact the Licence Department, C.M.O. Buildings (Ground Floor) and other unit Offices mentioned below along with the original Demand Notice and last payment receipt of Certificate of Enlistment.
7. To CLOSE ones Certificate of Enlistment (C.E.), one will need to apply on plain paper accompanied by necessary supporting documents along with original and photocopy of the C.E. and payment receipt of the current financial year. Such applications should reach at the concerned location office listed below within the stipulated time as mentioned in the front page of the C E.
8. Payment may be made in Cash / Demand Draft / Pay Order upto Rs. 25,000/- . Payment for more than Rs. 25,000/-, only Demand Draft / Pay Order will be accepted. Demand Draft / Pay Order should be A/C Payee and drawn in favour of; KOLKATA MUNICIPAL CORPORATION. Quote your Demand No. and Telephone Number on the back side. Cheque may be accepted for some specific cases viz. Central/State Govt Deptt./Org. and PSUs.
9. Cash / Demand Draft / Pay Order will be accepted at all KMC Treasury Counters, all e-Kolkata Citizen Service Centres at the following address :
 - 1) C M O Building : 5 S.N.Banerjee Road, Kolkata-700013
 - 2) Cossipore : 10, B T Road, Kolkata-700002
 - 3) Hatibagan : 79, Bidhan Sarani, Kolkata-700006
 - 4) College Street : 22 Surya Sen Street, Kolkata-700012
 - 5) New Alipore Market : beside Durgapur Bridge
 - 6) Gariahat Market : 212 Rash Behari Avenue, Kolkata-700019, 2nd Floor, A-B Block
 - 7) Gachhala : 180 N.S.C. Bose Road, Kolkata-700040
 - 8) P A Shah Road : 28 Prince Anwar Shah Road, Kolkata-700033.
 - 9) Sakherbazar: Municipal Super Market, 42 Diamond Harbour Road, Kolkata - 700008
 - 10) Santoshpur Avenue : KMC Super Market, Kolkata-700075
 - 11) Baghajatin : Baghajatin Market Complex Unit : 2, Raja S C Mallick Street, Kolkata-700092
 - 12) Garden Reach : E/3, Circular Garden Reach Road, Kolkata-700024
 - 13) 28A K.N.Sen Road : Kasba, 1st Floor Kolkata-700042
 - 14) Manicktala : Kankurgachi VIP Market, 2nd Floor, P-187 C.I.T. Sch VI (M), Kolkata-700054
 - 15) Behala : 516 Diamond Harbour Road, Kolkata-700034
 - 16) Alipore : 11, Belvedere Road, Kolkata-700027
 - 17) Baghbazar : 56/1, Raja Rajballav Street, Kolkata-700003
 - 18) Joka-II : Diamond Park, Kolkata - 700104
 - 19) Lake Mall: 104, Rashbehari Avenue, Kolkata - 700029

* To seek any assistance and information, you may get in touch with the Help Desk of Licence Department at C.M.O.Buildings, K.M.C., phone 2286 1000 Extn. 2839. You may also visit our website at <https://www.kmcgov.in>

* In case of any confusion, please contact the Officer In Charge at the offices mentioned below :

Ward No.	Address	Telephone No.
001 to 009	Deputy Licence Officer 10 Barrackpore Trunk Road (Cossipore), 2nd Floor Kolkata-700002	2528-9450
010 to 035 and 038 and 039	Deputy Licence Officer 79, Bidhan Sarani (Hatibagan), 2nd Floor, Kolkata-700006	2530-2419
036 and 037 and 040 to 067	Deputy Licence Officer 5, S N Benerjee Road (CMO Building), Ground Floor, Kolkata-700013	2286-1000 (Extn. 2404/2582/2779/2915/2913)
068 to 100	Deputy Licence Officer 212, Rash Behari Avenue (Gariahat KMC Market), 3rd Floor, Kolkata-700019	2440-3925
101, 102 and 110 to 114	Deputy Licence Officer Baghajatin Market Complex, 3rd Floor, Kolkata#700032	2425-8135
103 to 109	Deputy Licence Officer Santoshpur KMC Market Complex, 2nd Floor, Kolkata-700075	2416-2263
115 to 132	Deputy Licence Officer 516 Diamond Harbour Road, 2nd Floor, Kolkata-700034	2398-2449
133 to 141	Deputy Licence Officer E-3, Circular Garden Reach Road, Kolkata-700024	9831247648
142 to 144	Manager (Tax and Non Tax)	2467 0053

For further details please contact Chief Manager (Licence) at 2286 1263 or Licence Officer (HQ) at 2286 1036 and Licence Officer (O-L) at 2416-2263 during office hours.

❖ ব্যবসায়ী/দোকানীরা দৈনিক জঞ্জাল যত্রতত্র না ফেলে নির্দিষ্ট ডাব্বা বিনে ফেলুন। ৫০ মাইক্রনের নীচে প্লাস্টিক ক্যারিব্যাগ ব্যবহার নিষিদ্ধ।





To
The Officer-in-Charge
Narkeldanga Police Station

Sent On: 14/11/22
Status: Not Verified

Subject:- Complain against Mr. Parijat Mullick

Respected Sir,

I, Shri Phool Chand Jaiswal, s/o. Ram Bahal Jaiswal, carrying on a business in the Trade Name of M/s. Shivangana Steels at 237A/1B, Satin Sen Sarani, Ghora Gali, Bagmati, Kolkata-700054 under the jurisdiction of Narkeldanga Police Station. In that premises, I ran a factory of Sheet bending & cutting through machine. For the purpose of business, loading & unloading of goods is very common things. While loading & unloading of goods, our labour takes some time and the vehicle kept outside in front of our factory gate. In that short period of time, Mr. Parijat Mullick, the residence of that locality, always disturb our men by using slang languages. When our men oppose him from doing such kind of activities, he rushed on them and misbehaved with slang language and threatened all of us by saying that he willfully did the false statement as well as complain against us to the local authority to shut down our factory. Mr. Parijat Mullick intentionally make such kind of activities with us. But he did the same activities on road by parking his 4 vehicles at a time. Our vehicle stay only for some time but his vehicles unnecessarily parked there for hours & hour. Then he has no problem or obligations. Every time we try to understand him and make sure not to disturb him further, but he again and again doing different ways to pull our legs. His activities have restless us.

Actual fact of the incident is different. Mr. Mullick took a sum of Rs.70,000/- (Rupees Seventy Thousand only) on 19.12.2020 as loan from us. After that he returned Rs.30,000/- (Rupees Thirty Thousand only) on 30.12.2020 and the rest Rs.40,000/- is still pending. Due to Covid-19 pandemic situation he took time to repay the amount, but till today he has not pay that outstanding amount. When I urged him to repay the balance amount, he refused me and told me that he will not pay a single amount and I can do anything whatever I can. At that time he also threatened us that he will make complain against us and shut down our factory. He always use slang languages which are unbearable. His intension is very poor & wild. His intention only to cheat that money.

We are facing deep problem. Please do something to avoid that kind of unhealthy situation. Atleast 12-15 person's family depends upon this factory earning. They are all feel restless and insecure. Please take necessary action to settle the disputes as early as possible. If parking vehicles in front of our factory gate



are problematic to him, then we have the same problem against his vehicles which parked whole day on the road. His intention is very clear that he wants to shift all eyes from money recovery problem to parking problem which unnecessary and fraudulent. I request you to take kind attention regarding that issue.

Thanking you.

Dated:- 14.11.2022

Place:- Kolkata

Yours faithfully

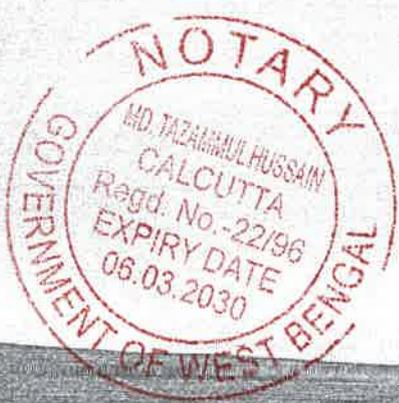
Phoolchand Jaiswal

SHIVANGANA STEELS
Manicktala, Kol - 700006

Shih Anwar

9073113185

MOH CORROGATION





NOTARY
MO. TAJMUL HOSSAIN
CALCUTTA
Regd. No.-22/96
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL



MD. TAZAMMUL HUSSAIN
CALCUTTA
Regd. No.-22/96
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL



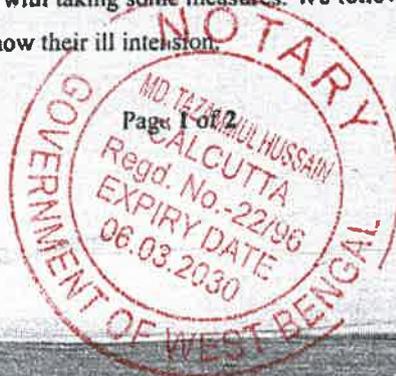
To
The Officer-in-Charge
Narkeldanga Police Station

Received on 25/01/23
Contents verified
Signature.....

Subject:- Complain against Mr. Parijat Mullick & Mrs. Chaitali Roy (Mullick)

Respected Sir,

I, Shri Phool Chand Jaiswal, s/o. Ram Bahal Jaiswal, carrying on a business in the Trade Name of M/s. Shivangana Steels at 237A/IB, Satin Sen Sarani, Ghora Gali, Bagmari, Kolkata-700054 under the jurisdiction of Narkeldanga Police Station. Earlier on 14.11.2022, I made complain against Mr. Parijat Mullick on the issue of harassment, threat, violent activity & fraud. But till date no improvement has seen. Now he along with his wife Smt. Chaitali Roy (Mullick) made the same activities intentionally. In that above mention premises, I ran a factory of Sheet bending & cutting through machine. For the purpose of business, loading & unloading of goods & involvement of labour are very common things. While loading & unloading of goods, our labour takes some time and the vehicle kept outside in front of our factory gate. In that short period of time, Mr. Parijat Mullick along with his wife Smt. Chaitali Roy (Mullick), always disturb and provoke our men by using slang languages. When our men oppose them from doing such kind of activities, they rushed on them and misbehaved with slang language and threatened all of us by saying that they will did the false statement as well as complain against us to the local authority to shut down our factory. They provoked us to create a nuisance or violent activities against them. Till date we keep our patience intact. But it's very unhealthy situation to run the factory. The factory was not situated on the residential area. The area was totally industrial area. We paid taxes on that basis. We have the Trade Licence issued from the Kolkata Municipal Corporation. But on the basis of his complain, Kolkata Traffic Police issued 'No Parking Zone' at that Sarani/Road without acknowledging other's hearing. But the complainant kept or park their car on the Sarani/Road. If they park or kept their car on the road, we also do the same activities in front of our factory gate. We also faced deep problem to turn around the loaded vehicle due to their car. But they never remove or bother to remove the car from the road. When we told them regarding that issue he and his wife used slang languages with us. His wife threatened us that she make a false complain of molestation to the local police station against us. Their intention is very bad & just to take some more money from us and forfeit the earlier money which they had taken from us. Last time they made complain to the pollution control board. But after interrogation, they found nothing and pollution control board gave order to run the factory with taking some measures. We followed that order already. I tell you the above two reference is just to show their ill intension.



Mr. Parijat Mullick & his wife Smt. Chaitali Roy (Mullick) intentionally make such kind of activities with us. Their activities has restless us. Till date Mr. Mullick has not pay that outstanding amount of Rs.40,000/- (Rupees Fourty Thousand only) which he has taken at the time of Covid-19 pandemic situation. When I urged him to repay the balance amount, they did that kind activities against us. In my earlier complain letter I told you their intention & threat to complain against us just to shut down our factory. Now they did that activities. Their intention is very brutal.

Please understand our problem. We don't want any nuisance regarding that issue. We deals with the factory labour, driver & khalasi. They are very arrogant. We keep them calm and try to avoid all kind of nuisance till today. But we don't know how long we control them. We are facing deep problem. Please do something to avoid that kind of unhealthy situation. Atleast 12-15 person's family directly depends upon this factory earning. They are all feel restless and insecure. Please take necessary action to settle the disputes as early as possible. If parking vehicles in front of our factory gate are problematic to them, then we have the same problem against their vehicles which parked whole day on the road. Their intention is very clear that they wants to shift all eyes from money recovery problem to parking problem which is unnecessary and fraudulent. I request you to take kind attention regarding that issue.

Thanking you.

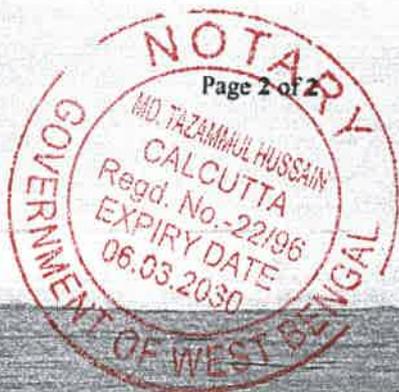
Yours faithfully

Dated:- 12.18.2023

Place:- Kolkata

SHIVANGANA STEELS
Manicktala, Kol - 700006

Dilip Jaiswal
For Phari Chand Jaiswal



All Communication to State Board should be addressed with Number Date and Subject.



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block LA, Sector III, Bidhannagar, Kolkata 106 (Near
Beliaghata & E.M. BY PASS Crossing).
Ph: (033)2335 9088 / 8212, Fax: (033)2335-5272
Internet: www.wbpcb.gov.in, Email:wbpcbnet@cal3.vsnl.net.in

Complain Docket No. PCB6235
Memo No. 0554-5L/WPB-2021/P-4110

Dated: 16-11-2022

To
✓ Phoolchand Jaiswal
237A/1B Satin Sen Sarani,
Dist: Kolkata, Pin: 700054
West Bengal

Sub: Complaint related to Environmental Pollution

Sir/Madam,

Take notice that a complaint has been lodged against you/your unit/establishment for causing environmental problems.

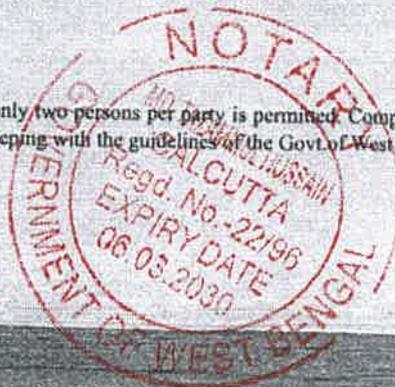
Therefore, you are hereby informed to appear before the hearing officer of State Board on 24-11-2022 at 11:30 AM at Mani Square, Block/Space-8 IT on Western Side of 8th Floor, 164/1 Manicktala Main Road, Kolkata-700054, with all statutory licenses including consent of the State Board, if any and status of Pollution Control System.

In case of non-appearance, the State Board may issue necessary regulatory order and take legal step against you/your unit/establishment considering the records kept and maintained by the State Board without any further notice.


Scientist
In-Charge - Public Grievance Cell

N.B

In view of the Covid-19 Pandemic, only two persons per party is permitted. Complainants and respondents shall wear masks, gloves, face shields and other protective equipments in keeping with the guidelines of the Govt of West Bengal regarding prevention of spread of Covid-19.





WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)

Mani Square, Block/Space-8IT
8th Floor, 164/1, Maniktala Main Road, Kolkata - 700 054

website: www.wbpcb.gov.in, Tel No. (033) 2320-0042

e-mail: net.wbpcb-wb@bangla.gov.in

Memo No. 5L/WPB-2021/S-4110

Dated: -2022

PUBLIC GRIEVANCE CELL

Complainant (s)	Respondent (s)
Parijat Mullick & Others	M/s Shivangana Steels Prop: Phool Chand Jaiswal
Date: 24-11-2022	Time: 11:30 AM.

RECORD OF PROCEEDINGS

Mr. Parijat Mullick, complainant, appeared on behalf of the complainants. Nobody appeared on behalf of the respondent.

This is a complaint against an engineering and fabrication unit allegedly causing noise pollution in the neighbourhood.

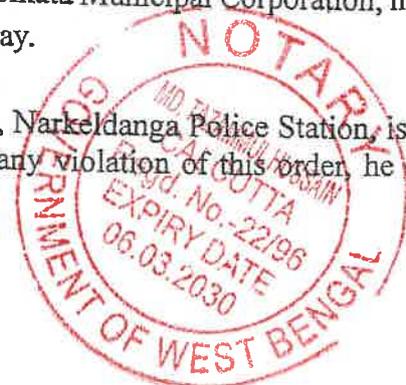
Complainant submitted that they are suffering tremendously from noise arising due to metal cutting, welding etc. activities carried out by the respondent unit.

Considering the overall scenario and the submissions of the complainant, we understand that the respondent unit will not be required to obtain consent to operate of the State Board as "Engineering and fabrication units [dry process without any heat treatment / metal surface finishing operations / painting]" fall under "White" industrial categorization of WBPCB. We, however, direct *M/s Shivangana Steels* to avoid nuisance which may be caused from noise by taking adequate noise control measures which may include, but not limited to, measures like installation of acoustic insulation panels, use of rubber pads, shifting of noise producing equipment's etc., so that sound does not travel outside the respondent unit beyond the permissible limit. Manufacturing/repairing activities shall not under any circumstances be undertaken either in the open or on the municipal roadway.

We make it clear that the respondent unit shall maintain environmental norms strictly and take all necessary measures so that the people living in the neighbourhood may not suffer due to its activities in any way, whatsoever.

The Commissioner, Kolkata Municipal Corporation, may be kept informed of this order passed by the State Board today.

The Officer in Charge, Narkeldanga Police Station, is requested to oversee the compliance of this order. In case of any violation of this order, he is at liberty to take necessary action in accordance with law.



-2-

Sd/-
(Dr. D. Chakraborty)
Sr. Scientist & Incharge, P.G. Cell

Sd/-
(B. Majumdar)
Environmental Engineer

Sd/-
(A. Goswami)
Senior Law Officer

Later at about 2.00 PM Mr. Sandip Mitra, appeared on behalf of M/s Shivangana Steels and submitted a copy of trade license of the Kolkata Municipal Corporation for the year 2022-2023 for the trade of "Factory of Food & Non Food Items-Cable Tray, Steel Rack, Office Steel Furniture". He submitted that they are engaged in engineering and fabrication activities but without any heat treatment/surface finishing/painting activities.

The contents of the Record of proceedings was read over and explained before him.

Sd/-
(Dr. D. Chakraborty)
Sr. Scientist & Incharge, P.G. Cell

Sd/-
(B. Majumdar)
Environmental Engineer

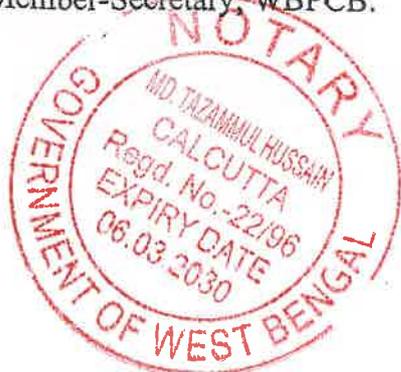
Sd/-
(A. Goswami)
Senior Law Officer

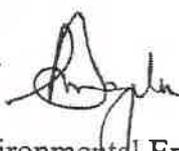
Memo No. 1459 - 5L/WPB-2021/S-4110

Dated: 02-12-2022

Copy forwarded to:-
(1)

1. M/s Shivangana Steels, Prop: Mr Phoolchand Jaiswal, 237/A/1B, Satin Sen Sarani, Dist: Kolkata, Pin: 700054, West Bengal.
2. Mr. Parijat Mullick & Others, 237/A, Maniktala Main Road, Dist: Kolkata, Pin: 700054, West Bengal.
3. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata 700 013.
4. The Officer in Charge, Narkeldanga Police Station, 6/1, Dr. M.N Chatterjee Sarani, Kolkata-700009.
5. The General Manager, District Industries Centre, Kolkata, Silpa Sadan, Ground Floor, 4, Camac Street, Kolkata- 700016.
6. Chief Engineer (O & E Cell), WBPCB.
7. The Sr. Environmental Engineer & In charge, Salt Lake Regional Office, WBPCB.
8. The P.A. to the Member-Secretary, WBPCB.
9. Guard File.



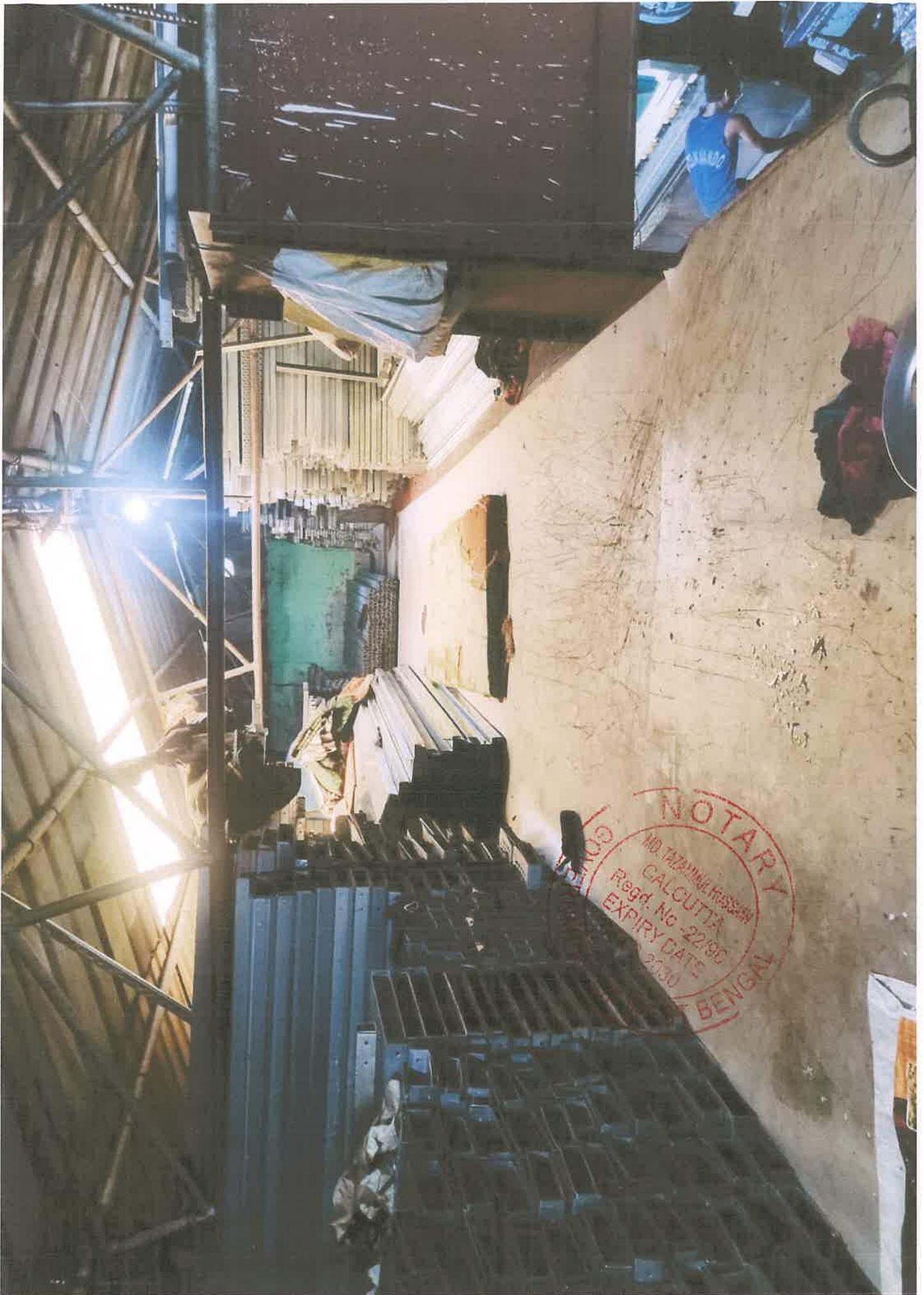

Environmental Engineer, P.G. Cell,
W. B. Pollution Control Board



NOTARY
MD. TAZAMMUL HUSSAIN
CALCUTTA
Regd. No.-22/96
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL



NOTARY
MD. TAZAMMUL HUSSAIN
CALCUTTA
Regd. No - 22/9C
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL



NOTARY
MO. TAJMUL HUSSAIN
CALCUTTA
Regd. No - 22190
EXPIRY DATE
2030
BENGAL

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NOTARY
MD. TAZAMMUL HUSSAIN
CALCUTTA
Regd. No. -22/96
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL



NOTARY
S. KAMALUDDIN
CALCUTTA
Fogd No- 22/96
EXPIRY DATE
06-03-2030
GOVERNMENT OF WEST BENGAL



NOTARY
MD TAZAMMUL HUSSAIN
CALCUTTA
Regd. No. -22/96
EXPIRY DATE
06.03.2030
GOVERNMENT OF WEST BENGAL

